

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. 164(ND)/2017

IN THE MATTER OF:

Genius Bug Education & Learning Pvt. Ltd..... Applicant/petitioner
Vs.
Registrar of Companies Respondent

Order under Section 252(3) of the Companies Act

Order delivered on 15.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Shri R. VARADHARAJAN,
Hon'ble Member(Judicial)

For the Applicant/petitioner : Ms. Rekha Mittal, Practising Co. Secy.
Authorised Representative
For the Respondent :
For the ROC, Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

Learned Company Secretary requests for some time to place on record documents, like Tax Audited Report (if applicable) and up-to-date Statement of Accounts till 31.03.2017 etc. Let the needful be done within two weeks with a copy in advance to the learned Counsel for the Company Prosecutor.

List the matter on 12th October, 2017.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

&

— Sd —

(R. VARADHARAJAN)
MEMBER(JUDICIAL)